

ITEM NO.7

COURT NO.9

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL)..... Diary No(s).43893/2018

(Arising out of impugned final judgment and order dated 05-05-2016 in WP No.2672/2001, 11-09-2018 in RP No.37/2016 passed by the High Court Of Judicature At Bombay)

FOOD CORPORATION OF INDIA

Petitioner(s)

VERSUS

BRIHANMUMBAI MAHANAGAR PALIKA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.186111/2018-CONDONATION OF DELAY IN FILING and IA No.186112/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES[LIST ALONG WITH RECORDS OF C.A. No. 7514-7515/2010 AND SLP (C) No. 24609/2017]
IA No. 186111/2018 - CONDONATION OF DELAY IN FILING
IA No. 186112/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 02-12-2019 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s)

Mr. N.K. Kaul, Sr. Adv.
Mr. Ajit Pudussery, AOR
Mr. Vijayan K., Adv.
Mr. Ajeet Singh Verma, Adv.

For Respondent(s)

Mr. Pallav Shishodia, Sr. Adv.
Ms. Asha Gopalan Nair, AOR
Ms. Priti Purandare, Adv.
Ms. Nivedita Nair, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List on 09.12.2019.

(ARJUN BISHT)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER